

Shri C. D. Deshmukh: No, Sir. When it ceases to be legal tender, it will be replaced by the arrangements which are in force in the rest of the country.

Shri Velayudhan: What is the total loss incurred by the State due to demonetization, and is the Government of India paying any compensation?

Shri C. D. Deshmukh: I want notice of the question, if he means profits from the issue of currency and coinage.

SAVINGS DEPOSITS

*1170. **Shri Jhulan Sinha:** Will the Minister of Finance be pleased to refer to the reply to starred question No. 415 asked on the 3rd June, 1952 and state:

(a) whether it is a fact that according to Government commitment interest on ten years Treasury Saving Deposits has to be paid half yearly; and

(b) whether it is a fact that payments of interests on ten years Treasury Savings deposits are not being made although the due dates have long passed?

The Minister of State for Finance (Shri Tyagi): (a) No, Sir. Interest on Ten Year Treasury Saving Deposits is payable annually on the completion of each period of twelve calendar months from the date of deposits.

(b) Instructions regarding payment of interest on these deposits were duly issued by the Reserve Bank of India to all Treasury Officers long before the first interest payment became due. Government have not received any complaint that these instructions have not been observed.

Shri Jhulan Sinha: May I know when the instructions were issued?

Shri Tyagi: The letter which my hon. friend probably refers to was issued by the Reserve Bank on 2nd January.

Mr. Speaker: Of what year?

Shri Tyagi: Every year.

CLAIMS IN RESPECT OF REQUISITIONED BUILDINGS

*1171. **Shrimati Renu Chakravarty:** Will the Minister of Defence be pleased to state:

(a) if the Pre-partition Compensation Claims Committee has decided that claims of Indian citizens in respect of lands and buildings requisitioned by the Military authorities in 1942 and permanently acquired by Government in 1945 are a liability of the Government of Pakistan; and

(b) if so, the action taken or proposed to be taken for recovery of such claims?

The Minister of Defence (Shri Gopaldaswami): (a) The Committee has reported that for purposes of its work it has proceeded on this basis. Their main reason for doing so appears to be that the properties in question form part of Pakistan; as the benefits arising out of their acquisition go to that Government, the liabilities should be met by that Government.

(b) Assuming the liability is that of Pakistan the individual claimants concerned must approach that Government for the payment of compensation which may be agreed upon between them for the land or property acquired.

Shrimati Renu Chakravarty: Is there any machinery of our Government through which we can recover this compensation from the Pakistan Government, or is it to be done entirely by the individuals concerned?

Shri Gopaldaswami: It has to be done by the individuals concerned. When we are applied to, we shall use our good offices in getting Pakistan to honour the claims.

Short Notice Question and Answer

DISTRIBUTION OF SULPHUR FOR MANUFACTURE OF MATCHES

Shri B. S. Murthy: Will the Minister of Commerce and Industry be pleased to state:

(a) whether any representation was recently received from the South Indian Match Manufacturers' Association regarding the supply of sulphur and wagons;

(b) if the answer to part (a) above be in the affirmative, the date and nature of the representation made;

(c) the action taken;

(d) the system and agency of distribution of sulphur to the match manufacturers in the South; and

(e) the facilities provided for match factories for bringing in raw materials and sending out finished goods?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) Two representations regarding supply of sulphur were received in the Ministry from the South Indian Swadeshi Match Manufacturers' Association. I believe the Hon. Member is referring to this Association.